

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).10695/2025

[Arising out of impugned final judgment and order dated 12-04-2019 in CRLA No.34/1992 passed by the High Court of Judicature at Allahabad]

NOHAR

PETITIONER(S)

VERSUS

THE STATE OF U.P.

RESPONDENT(S)

IA No. 136118/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 01-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Ms. Bharti Tyagi, AOR
Mr. Tarun Bhati, Adv.
Mr. Vikash Kumar, Adv.
Mr. D. K. Singh, Adv.

For Respondent(s) :

Mrs. Rachna Gupta, AOR
Mr. Shaurya Krishna, Adv.
Mr. Anil Kumar Sinha, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Let rejoinder affidavit be filed within two weeks.
2. List on 19.09.2025.
3. We make it clear that no further opportunity will be granted for this purpose.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)